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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1064 of 1993

Allahabad this the 01st day of February 2000

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Smt.Kiran Bala Majumdar W/o Late Sri Rama Kant Majumdar C/o Pankaj Kumar Majumdar, Academic Section, Aligarh Muslim University, Aligarh.

Applicant

By Advocate Shri A.K. Shukla

Versus

1. Union of India through G.M. Northern Railway, Baroda House, New Delhi.
2. D.R.M.(N.E.) Allahabad.

Respondents

By Advocate Shri T.N. Koel

O R D E R ( Oral )

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

Smt.Kiran Bala Majumdar-widow of Late Shri Rama Kant Majumdar has sought for direction to the respondents to clear the case of the applicant for ex-gratia pension and to make payment from the date of death of her husband i.e. 22.2.1978 till the date of payment. Briefly stated the facts of the case are that the applicant has come up with the case that her husband, who was Telegraph Inspector, died on 22.2.1978 and was getting ex-gratia pension from the

*Sue Naqvi*

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Post Office Alipure, 24 pargana, District West Bengal. The applicant moved the authorities that after death of her husband, she was entitled for regular payment of ex-gratia pension <sup>but</sup> ~~from~~ the respondents have not acceded to her request and at the age of 91 years, as she was in the year 1993 when she filed the O.A., she is bearing the hardship.

2. The respondents have contested the case but have nowhere denied that the applicant is not entitled to get ex-gratia pension but have asserted that the payment could not be made because the applicant failed to comply with the formalities in this regard.

3. Perused the record and heard the learned counsel for the applicant and learned counsel for the respondents.

4. After considering the pleadings, as have come up from the side of the applicant as well as from the side of the respondents, it is clear that the claim of the applicant is not being cleared for want of formalities. At the time of hearing on 16.9.99, learned counsel for the respondents filed two papers marked as annexure C-1 and C-2. Annexure C-2 is an advise from the D.R.M., Northern Railway, Allahabad to the applicant to file papers to verify the services of <sup>deceased</sup> her/husband so as ex-gratia pension may be granted to her. This letter goes to show that the matter is being kept pending unnecessarily causing undue hardship to a very old lady. It has not been denied.

by the respondents that the deceased-husband of the applicant remained in their service and was enjoying the benefit of ex-gratia pension and, therefore, they shall searched<sup>a</sup> out their own record to finalise the matter.

5. The O.A. is accordingly allowed and the respondents are directed to complete the formalities and arrange for payment of ex-gratia pension to the applicant within a period of 3 months from the date of communication of this order. The first payment shall be made alongwith the arrears to which the applicant may be entitled. There will be no order as to costs.

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Member (J)

/M.M./